

C. A. T. Bench, JAIPUR

Date of Order

Orders CP 25/92 in DA 24/93

19.7.93

Applicant present in person.
Mr. U.D. Sharma - Counsel for the respondents.

Reply has been filed today. Be listed before the Hon'ble bench for admission on 28.7.93.

(V.K. Bawa)
Dy. Registrar.

Mr. Mahendra Shah. Counsel for petitioner
Mr. U.D. Sharma - Counsel for respondents

28.7.93

On 29.1.93, the operation of the impugned order was stayed and consequent thereto of the applicant has to be treated as Excise Inspector. However on account of mistake the respondents passed the order that he should be treated as Tax Inspector. The respondents have expressed their unconditional and sincere apology and stated that on account of mistake the order was passed. We accept the unconditional apology and award Rs. 500/- as cost to the applicant. The respondents are directed to make the payment immediately. The Contempt petition is dismissed. Notices discharged.

(P.P. Srivastava)
Member (A)

(D.L. Mehta)
Vice Chairman.

Copy sent to the clerk
on 11.10.93

23.8.93

Recd by
C.A.T. Bench
Jaipur